

**FORM A
PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF
LAXMI ENGINEERING INDUSTRIES (BHOPAL) PVT LTD**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	LAXMI ENGINEERING INDUSTRIES (BHOPAL) PVT LTD
2.	Date of incorporation of Corporate Debtor	30/07/2007
3.	Authority under which Corporate Debtor is incorporated/registered	ROC- Gwalior
4.	Corporate Identity Number of Corporate Debtor	U29142MP2007PTC019707
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	72-A, SECTOR-1, GOVINDPURA INDUSTRIAL AREA, BHOPAL MP 462023 IN
6.	Insolvency Commencement Date in respect of the Corporate Debtor	28.07.2023 (CIRP Order dated 28.07.2023 IRP appointment order dated 18.08.2023 Order received on 28.08.2023)
7.	Estimated date of closure of Insolvency Resolution Process	23.02.2024 (180 days from 28.08.2023)
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Ms Teena Saraswat Pandey IBBI/IPA-001/IP-P00652/2017-2018/11126
9.	Address and e-mail of the interim resolution professional, as registered with the Board	387F 114 Scheme Part 1 Behind Diksha Boys hostel Sant Nagar ,Indore,Madhya Pradesh ,452010 Email id : teenasaraswat@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	387F 114 Scheme Part 1 Behind Diksha Boys hostel Sant Nagar ,Indore,Madhya Pradesh ,452010 Email id : ip.laxmiengineering@gmail.com
11.	Last date for submission of claims	10.09.2023
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	Name the class(es)Not applicable as per information available with interim resolution Professional
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not applicable as information available with interim resolution Professional
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Web link https://www.ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal Indore bench has ordered the commencement of a corporate insolvency resolution process of the **LAXMI ENGINEERING INDUSTRIES (BHOPAL) PVT LTD** [name of the corporate debtor] on 28.07.2023 [insolvency commencement date].

The creditors of **LAXMI ENGINEERING INDUSTRIES (BHOPAL) PVT LTD** [name of the corporate debtor], are hereby called upon to submit their claims with proof on or before 10.09.2023 [insert the date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: **Teena Saraswat Pandey**

Date: 28.08.2023 Place: Indore